

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1422
TO BE ANSWERED ON 5th March, 2018**

Exams for 5th and 8th Classes

**1422. KUMARI SHOBHA KARANDLAJE:
SHRI PRATHAP SIMHA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to reintroduce annual examination for Fifth and Eighth standards across the country to ensure standard of education, with a clearly defined learning outcomes ;
- (b) if so, whether it is a fact that a Study by the Ministry has revealed that most of the Seventh Class students are unable to do Fourth Class simple maths and Fifth class students are not able to read Third class text and if so, the details thereof; and
- (c) the names of the States who have expressed their opinion in support of the decision and the names of the States who have opposed ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a): Yes, Madam. The Right of Children to Free and Compulsory Education (RTE) (Second Amendment) Bill, 2017, was introduced in Lok Sabha on 11th August, 2017. It seeks to amend Section 16 of the RTE Act, 2009 related to 'no-detention' provision and provide for an annual examination in the fifth and eighth classes.

(b): No, Madam. The National Achievement Survey (NAS), conducted by the Ministry on 13th November, 2017, assessed the learning levels of around 22 lakh students of Classes III, V and VIII from 1.10 lakh schools across 700 districts in all 36 States and UTs. This competency based assessment was based on the subject-wise and grade-wise Learning Outcomes developed by the National Council of Educational Research and Training (NCERT). The district level report cards have been made available on the website of the Ministry.

(c): Twenty two states viz. Himachal Pradesh, Mizoram, Sikkim, Puducherry, Delhi, Odisha,

Tripura, Gujarat, Nagaland, Madhya Pradesh, Punjab, Chandigarh, Chhattisgarh, Daman and Diu, Jammu & Kashmir, Bihar, Rajasthan, Uttar Pradesh, Uttarakhand, West Bengal, Haryana and Arunachal Pradesh have supported modification of Section 16 of the RTE Act, 2009. Six States viz. Andhra Pradesh, Karnataka, Kerala, Goa, Maharashtra and Telangana have desired for 'No-Detention' provision to be retained in the RTE Act, 2009.
